

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:450  
ANSWERED ON:02.08.2011  
TERRORISTS ACQUITTED BY AMERICAN COURT  
Singh Shri Radha Mohan

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the American Court has acquitted the terrorists accused in 26/11 Mumbai attacks;
- (b) if so, the details thereof; and
- (c) the response of the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) & (b): Yes, Madam. As per available information, the verdict announced by the US District Court on 9th June, 2011 in the Tahawwur Hussain Rana case acquitted him of charges of conspiracy to provide support for 26/11 Mumbai attacks. The verdicts pronounced by the Jury found Rana guilty on one count of 'conspiracy to provide material support to the terrorism plot in Denmark' and on one count of 'providing material support to the Lashkar-e-Tayyiba' while he was found not guilty on count of 'conspiracy to provide material support to terrorism in India.'

(c): The government of India has noted that the US Court has confirmed Tahawwur Rana's links with the Lashkar-e-Tayyiba. The government has, however, expressed disappointment on the acquittal of Rana on the count of conspiracy to support the Mumbai terrorist attacks.